

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:5226
ANSWERED ON:29.04.2005
HANDLOOM EXPORT PROMOTION COUNCIL
Pathak Shri Harin

Will the Minister of TEXTILES be pleased to state:

- (a) the number of handloom weavers and artisans who are member of the Handloom Export Promotion Council;
- (b) the details of the expenditure made by the Handloom Export Promotion Council during each of the last three years;
- (c) the status of utilisation of amount allocated under Marketing Promotion Programme;
- (d) whether the Implementation of Handloom (Reservation of Articles for Production) Act, 1985 is a success; and
- (e) if so, the details thereof?

Answer

MINISTER OF TEXTILES (SHRI SHANKERSINH VAGHELA)

(a) The Handloom Export Promotion Council does not have a segregated list of weavers and artisans in its membership roll. Only the exporters, both merchant as well as manufacturers, enroll themselves as members of the Council. As on 31-3-2005, the total number of the members of the Council stands at 2,088.

(b) Expenditure details of the Handloom Export Promotion Council during the years 2001-02, 2002-03 and 2003-04 on various heads are as under: -

Various heads Expenditure incurred in Rupees

2001-02 2002-03 2003-04

Administrative Expenses	91,54,894.60	91,11,816.65	1,01,46,833.65
Promotional Expenses	1,35,78,667.50	3,37,29,128.70	5,15,25,091.90
Miscellaneous Expenses	12,33,862.25	8,03,319.05	9,54,281.05

Total	2,39,67,424.35	4,36,44,264.40	6,26,26,206.60
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(c) During the year 2004-05, the Handloom Export Promotion Council was released a sum of Rs. 301.09 lakh under Marketing Promotional Programmes including Market Development Assistance (MDA) provided by Department of Commerce, of which Rs. 300.88 lakh was utilised and balance utilisation of Rs. 0.21 lakh is awaited from the Council.

(d) & (e) The Handlooms (Reservation of Articles for Production) Act, 1985 was enacted with a view to protect the interest of the handloom weavers from the encroachment made on their livelihood by the powerloom and mill sectors. Under the Act 11 textile articles or class of articles are reserved for exclusive production on handlooms. So far, 188 cases of violation of the Act have been booked by the implementing agencies, out of which 146 cases ended in conviction and remaining 42 cases are pending in the courts.